



2026:AHC:48194

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5166 of 2026

Vijendra Pal

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Bhardwaj
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The proceedings under Section 34 of the U.P. Revenue Code, 2006 was initiated by the petitioner by filing Case No.00895 of 2024 in which an order was passed in his favour by the respondent no.3-Sub Divisional Magistrate, Gunnaur, district-Sambhal on 22.08.2024. For compliance of aforesaid order various letters were written by the petitioner from time to time before the revenue authorities.

4. Learned counsel for the petitioner placed reliance upon report dated 28.09.2025 submitted by the SHO, Thana Dhanari, District Sambhal to the respondent no.3 in which a request has been made by him to constitute a three members committee to remove the illegal encroachment over the land in dispute. It is further argued that till date revenue team was not constituted by the respondent no.3 as per letter dated 28.09.2025.

5. On the other hand it is argued by learned Standing Counsel that respondent no.3 will look into the matter and pass appropriate orders by constituting a revenue team.

6. In the facts and circumstances of the case, present writ petition is disposed of finally directing the respondent no.3 to comply with the order passed by him dated 22.08.2024 in its letter and spirit most expeditiously and positively within four weeks from the date of receipt of certified copy of this order.

(Prakash Padia,J.)

March 10, 2026

Pramod Tripathi